

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-519
(IB)-264(PB)/2023
IA/594/2024

IN THE MATTER OF:

Go Airlines (India) Limited

.....Applicant

SECTION

U/s 10 of IBC, 2016

Order delivered on 27.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Arvind Nayar, Sr. Adv. with Ms. Neha Mathen,
Mr. Akshay Joshi, Mr. Shubhansh Thakur, Adv. in
IA/594/2024

For the Respondent :

For the CoC : Mr. Angad Baxi

For the RP : Mr. Shreyas Edupuganti, Adv.

ORDER

IA/594/2024:-

Mr. Arvind Nayar, Ld. Sr. Counsel is present on behalf of the Applicant. Mr. Shreyas, Ld. Counsel on behalf of the Resolution Professional is present. This is an application filed by the Applicant seeking payment of rent of the premises occupied by the corporate Applicant. Ld. Counsel on behalf of the Resolution Professional submits that they are going to make payment today to the extent of Rs. 1,43,32,596/- and they will make payment at the earliest. In view of this, Ld. Counsel sought adjournment. Ld. Sr. Counsel has no objection if, the adjournment is granted. In view of this, list this application on **22.03.2024.**

Ld. Counsel for the Resolution Professional also sought time to file reply.
Reply be filed before the next date of hearing.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)